

SHRI H. R. GOKHALE: If necessary I will plam. I would strongly recommend that the Bill may be allowed to be introduced.

MR. DEPUTY-SPEAKER: The question is...

MR. DEPUTY-SPEAKER: Mr. Banerjee, take the first Bill, Supreme Court Judges Bill, first page. It says 'It shall be deemed to have come into force on the 1st day of October, 1974.' Come to High Court Bill. First page. It also says, 'It shall be deemed to have come into force on the 1st day of October, 1974.'

SHRI H. R. GOKHALE: It is exactly the same.

SHRI SOMNATH CHATTERJEE (Burdwan): Don't give them further appointment. I am appealing to the Law Minister. If you want to increase their retirement age, don't give them future appointment after retirement.

MR. DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1956.*

The motion was adopted.

SHRI H. R. GOKHALE: I introduce† the Bill.

14.53 hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for

leave to introduce a Bill further to amend the High Court Judges (Conditions of service) Act, 1954.

MR. DEPUTY SPEAKER: The question is:

'That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.'

The motion was adopted.

SHRI H. R. GOKHALE: I introduce †the Bill.

14.54 hrs.

RE. VIJAYA BANK

श्री मधु सिन्घे (बाका): उपाध्यक्ष महोदय, मैंने नियम 377 के अन्तर्गत नोटिस दिया हुआ है। वह कल नहीं आया था।

MR. DEPUTY-SPEAKER: I don't see it in the order paper you may bring it up tomorrow. I don't know.

श्री मधु सिन्घे: मुझे कल कहा गया था कि मीसा (संगोषन) विधेयक के बाद वह आया। लेकिन जब उस विधेयक के बारे में विवाद 7 1/2 बजे तक चला, तो मेरा नियम 377 का नोटिस कैसे आता?

MR. DEPUTY SPEAKER: Send a reminder notice; let it come tomorrow.

श्री मधु सिन्घे: मैं अभी खत्म कर देता हूँ। क्या नोटिस क्या देना है? अफिनिंड बिजनेस को तो लेना ही है।

MR. DEPUTY-SPEAKER: It is not in the order paper. The order of business is fixed from day today.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-5-75.

†Introduced with the recommendation of the President.